

terminated in the State of Tamil Nadu due to various reasons such as due to delay in land acquisition, resistance by land owners for higher compensation and due to financial crisis of the concessionaire etc.

#### **Regulation of vintage vehicles**

1256. SHRI VAIKO:

DR. T. SUBBARAMI REDDY:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) whether Government has notified a draft regulation for vintage vehicles and classic vehicles of more than fifty years;
- (b) if so, the details thereof;
- (c) by what time, the regulations will be finalised and put into effect; and
- (d) whether any incentive will be given for such heritage vehicles to encourage vintage motor vehicles?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI): (a) to (c) The Ministry has issued Statutory Order notification 'Regulation of Vintage Motor Vehicles order, 2019' on 12.12.2019 for comments from concerned Stake holders.

(d) No.

#### **National Highways in Odisha**

1257. SHRI PRASANNA ACHARYA: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) the number of roads in Odisha approved in principle to be declared as National Highways during the last five years, details thereof;
- (b) the budget estimate for each of these roads and the amount sanctioned so far; and
- (c) the number of roads where work have begun, if so, the time period of completion of the work, if not, the reasons therefor?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI): (a) The Government has identified 13 State Roads with an aggregate length of 1271.60 km. as "in principle" National Highways in Odisha with a view to provide funds for preparation of Detailed Project Report (DPR) for ascertaining the feasibility of upgradation of State roads as National Highways.

(b) and (c) Maintenance and development of State Roads is the responsibility of State Government till they are notified as National Highways. Therefore, sanction of amount to these roads does not arise.

#### **Utilisation of funds under CRIF**

1258. SHRI NARAYAN LAL PANCHARIYA: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether Government has allowed utilisation of funds under the Central Road and Infrastructure Fund (CRIF) to build road infrastructure in States;

(b) if so, the details thereof and if not, the reasons therefor;

(c) whether Government proposes to utilise CRIF fund to upgrade State Highways in Rajasthan to National Highways; and

(d) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI): (a) to (d) With the amendment to the Central Road Fund (CRF) Act, 2000 by the Finance Act, 2018 the earlier Act has been replaced by the Central Road and Infrastructure Fund (CRIF) Act, 2000. The CRIF is earmarked for various infrastructure sectors such as Transport (Road and Bridges, Ports, Shipyards, Inland Waterways, Airports, Railways, Urban Public Transport), Energy, Water and Sanitation, Communication, Social and Commercial Infrastructure. The funds for various infrastructure sectors are to be earmarked as per the provisions of the above-mentioned Act. As per amendment to the Government of India (Allocation of Business) Rules, 1961 on 26.07.2018, the subject matter pertains to the Ministry of Finance.

This Ministry is primarily responsible for development and maintenance of National Highways (NHs).